

Publication Notice

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

J-9

(Appellate Civil Jurisdiction)

FAO No. 6566, 6567, 6568 & 6569 of 2012

National Insurance Co. Ltd.

.... Appellants

V/s

Mohammad Sabar & others

Charan Kaur & others

Gurdev Kaur & others

Swaran Kaur & others

..... Respondents

3/4/3/7) Avtar Singh son of Santokh Singh resident of Street No. 9, Janta Nagar, Ludhiana (Punjab) (Owner of Truck no. PB-10AN-9616).

Whereas it has been proved to the satisfaction of this Court that the above named respondent cannot be served in an ordinary manner so notice is hereby issued Under Orders 5 Rule 20 of CPC against him to appear in this Court on 02/11/19 (Farzi), personally or through Advocate failing, which the matter will be heard and decided in his absence.

Given under my hand and the seal of this court on 12/9/19.

S
SUPERINTENDENT CIVIL REVISION BRANCH

D

Scanning clerk